

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1478**

TO BE ANSWERED ON THE 26TH JULY, 2016/SHRAVANA 4, 1938 (SAKA)

SAFETY OF WOMEN AT NIGHT

†1478. SHRIMATI VEENA DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union and State Governments have taken steps for the safety of women working in the Night Shift in the Multi-National Companies in the private sector; and

(b) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): As per Seventh Schedule of the Constitution 'Police' and 'Public Order' are the State subjects, and as such, the primary responsibility of prevention detection, registration, investigation and prosecution of crimes lies with the State Governments/ Union Territory Administrations.

However, Ministry of Home Affairs has been issuing advisories from time to time with a view to help the States/UTs to deal with crimes against women. Ministry of Home Affairs has issued advisory dated 04.09.2009 on Crime against Women and advisory dated 12.05.2015 on Comprehensive approach to crimes against women which are available at:

http://mha.nic.in/sites/upload_files/mha/files/pdf/AdCrime-Agnst-Women170909.pdf

http://mha.nic.in/sites/upload_files/mha/files/AdvisoryCompAppCrimeAgai-nstWomen_130515.pdf

The advisory dated 12.5.2015 mentions about some women specific measures that need to be adopted which, inter-alia, includes increasing the number of beat constables, especially on crime sensitive roads, increase police patrolling, especially during the night and identification and patrolling of sensitive routes taken by women employees during night shifts.
